

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1792
ANSWERED ON:04.08.2010
ADMISSION OF POOR STUDENTS
Singh Shri Bhupendra

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is compulsory for the CBSE affiliated schools to admit certain percentage of students from poor families annually;
- (b) if so, the details thereof;
- (c) whether certain schools have been violating this rule over the last three years;
- (d) if so, the details of schools, State-wise; and
- (e) the action taken/proposed to be taken against such schools?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) & (b): In so far as the Central Board of Secondary Education (CBSE) is concerned it is an examining body that affiliates schools for the purpose of conduct of class X and class XII public examinations for the students of its affiliated schools. All the affiliation schools of CBSE are expected to follow the law of the land. The Right of Children to Free and Compulsory Education Act, 2009 prescribe that school shall admit in Class I, to the extent of at least twenty-five per cent of the strength of that class, children belonging to weaker section and disadvantaged group in the neighbourhood and provide free and compulsory elementary education till its completion.

(c) to (e): No such complaints have been received against the affiliated schools by CBSE.